

‘B’ and ‘C’ Posts Recruitment Rules, 2023.

[Placed in Library. For (2) to (5) See No. L.T. 10621/17/23]

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the 29th Report of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं ग्रामीण विकास विभाग की अनुदान मांगों 2023-24 के संबंध में विभाग संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति के 29वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूँ।

(MR. DEPUTY CHAIRMAN *in the Chair.*)

Status of implementation of recommendations contained in the 42nd Report of Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES; AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay the Statement regarding status of implementation of recommendations contained in the 42nd Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on Demands for Grants 2023-24 pertaining to the Ministry of Textiles.

MOTION FOR ELECTION TO THE COUNCIL OF THE COURT OF UNIVERSITY OF DELHI

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS

SARKAR): Sir, I move the following Motion:

“That in pursuance of item (xix) of Clause (1) read with Clause (3) of Statute 2 of the Statutes of the University of Delhi, this House do proceed to elect, in such a manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Court of the University of Delhi.”

The question was put and the motion was adopted.

GOVERNMENT BILLS

The Central Goods and Services Tax (Second Amendment) Bill, 2023

MR. DEPUTY CHAIRMAN: Now, the Central Goods and Services Tax (Second Amendment) Bill, 2023. Shrimati Nirmala Sitharaman to move a motion for consideration of the Central Goods and Services Tax (Second Amendment) Bill, 2023.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

"That the Bill further to amend the Central Goods and Services Tax Act, 2017, as passed by Lok Sabha, be taken into consideration."

MR. DEPUTY CHAIRMAN: Hon. Minister, would you like to speak at this stage?

SHRIMATI NIRMALA SITHARAMAN: Yes, Sir, with your permission, I just want to highlight what this amendment is all about. Sir, you are aware that the GST itself subsumed more than seventeen taxes and thirteen cesses of the States. The taxes of Centre and State both got blended together into a single tax. Now, there are certain provisions and Sections of the Act which give the power to levy the tax and also to review as to how these taxes are levied. In particular, Section 109 of the CGST provides for constitution of GST Appellate Tribunal. Now, the Appellate Tribunal, when being set up, will also look at the qualifications, appointments and terms and conditions for service of the President and also the judicial and technical members are specified under Section 110 of the Act. Sir, Section 109 gives you the power, Section 110 gives you the details of the qualification and experience will have to be now. Under the GST law, adjudicating orders are passed by the GST officers from the Centre and